

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.222
Appeal/32(AHM)2023

Proceedings under Section 59 of Co. Act, 2013

IN THE MATTER OF:

Symphony Limited

V/s

Swapnil Suryakant Sutar & Ors.

.....Applicant

.....Respondent

Order delivered on: 11/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sachin Vasavada Adv.

For the Respondent : Mr. Sunny Gohil, Adv. for R-1
Ms. Natasha Shah, Adv.

ORDER

Ld. Counsel for the applicant seeks adjournment.

List for further consideration on 29.08.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)